

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1424/96.

DATE OF ORDER : 20-01-1997.

Between :-

K.K. Singh

... Applicant

And

1. Union of India rep. by its Secretary,  
Dept. of Home Affairs, New Delhi.
2. The Director General,  
BPR & C, CGO Complex,  
Block No.11, 3rd & 4th Floor,  
Kendriya Karyalaya Parivar,  
Lodhi Rd, New Delhi-3.
3. The Lt. Asst. Director,  
Central Forensic Institute,  
Block No.11, 3rd & 4th Floor,  
Kendriya Karyalaya Parivar,  
Lodhi Rd, New Delhi-3.
4. The Chief Forensic Scientist,  
Central Forensic Institute,  
Govt. of India, M/o Home Affairs,  
Bureau of Police Research &  
Development Block No.11, 4th Floor,  
CGO Complex, Lodhi Rd, New Delhi-3.
5. The Govt. Examiner Office of the  
Govt. Examiner of Questioned Documents,  
Bureau of Police Research & Development,  
M/o Home Affairs,  
Govt. of India, CFI's complex,  
Ramanantapur, Hyd-13.

... Respondents

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Counsel for the Applicant : Shri P.A. Kamaleswari

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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*D*

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(B)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

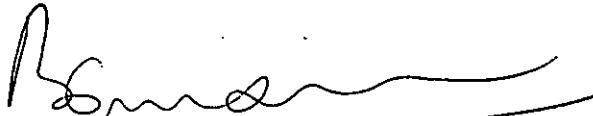
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Heard Smt.P.A.Kamalashwari for the applicant and Shri V.Rajeshwar Rao for the respondents.

2. This O.A. is filed praying for setting aside the impugned letter No.3441 dt.17-10-96 (Annexure-15 page 32 of the OA) of Respondent No.4 whereby the order of punishment was issued to him.

3. At the time of admission hearing, the learned counsel for the applicant submits that she may be permitted to withdraw this O.A. and approach the departmental authorities for the redressal of the grievance of the applicant. In view of the above submission, the O.A. is allowed to be withdrawn with a permission to approach the departmental authorities.

4. No order as to costs.



(B.S.JAI PARAMESHWAR)  
Member (J)



(R.RANGARAJAN)  
Member (A)

20-1-97

Dated: 20th January, 1997.

Dictated in Open Court.

  
Dr. R. Rangarajan (S)

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Copy to:-

1. The Secretary, Dept. of Home Affairs, Union of India New Delhi.
2. The Director General, BPR & D, CGO Complex, Block No 11, 3rd and 4th floor, Kendriya Karyalaya Parisar, Lodhi road, New Delhi.
3. The Jt. Asst. Director, Central Forensic Institute, Block No.11, 3rd and 4th floor, Kendriya Karyalaya Parisar, Lodhi road, New Delhi.
4. The Chief Forensic Scientist, Central Forensic Institute, Govt. of India/M/O Home Affairs, Bureau of Police Research & Development Block No.11, 6th floor, CGO Complex, Lodhi road, New Delhi.
5. The Govt. Examiner office of the Govt. Examiner of Questioned Documents, Bureau of Police Research & Development, M/O Home Affairs, Govt. of India, CF's complex, Ramanthapur, Hyd.
6. One copy to Sri. P.A. Kamaleswari, advocate, CAT, Hyd.
7. One copy to Sri. V.Rajeshwar Rao, Addl. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

⑥

9/1/97

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COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

IND

THE HON'BLE SHRI B.S. DAI PARAMESHWAR:  
M(J)

DATED:

20/1/97

Order/Judgement  
R.P/C.P/M.A.NO.

D.A. NO.

1424/97

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
अंतर्राष्ट्रीय/DESPATCH

28 JAN 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH